

6

**DAY TO DAY REPORT OF PREVENTIVE MEASURES IN THE
BACKDROP OF
IMPENDING THREAT OF COVID - 19**

DATE: 25/3/2020

1. Today at 11.15 A.M, a Video Conferencing with the District & Sessions Judges of all the Judgeships of the State of Bihar was held in the Visitor Room, wherein Registrar General and other officers of the Registry interacted with them to ascertain the current position of their respective District in the backdrop of Covid -19.

2. In course of interaction, it was conveyed by almost all the District & Sessions Judges that situation in their District is normal and there is no any report of further death of crows/birds. However, the District & Sessions Judge of Motihari, has reported that one dead crow near the Colony of Judicial Officers was found and that was taken away by the team of the Animal Husbandry Department for biological test.

3. It was general saying by all the District & Sessions Judges that due to lockdown announced the Central Government and the State Government, very few staff are reporting to the office. It was also conveyed by them that there is general complaint of the staff that police administration are creating hindrance in reaching to the Office. In this connection, the Registrar General has directed all the District & Sessions Judges to provide ID Card to all the staff of the Civil Courts and prepare a list of roster arrangement with Skelton number of staff with their mobile number everyday and a copy thereof be forwarded to the respective District Magistrate and the Superintendent of Police of the District in order to avoid inconvenience to the staff reporting the duty.

5. Registrar General has also issued a letter to all the District & Sessions Judges of Bihar, to ensure presence of minimum number of staff (skeleton staff) on rotation basis subject to the condition that the staff, who will not come to the office, will remain in their homes and have also been directed to keep their mobile phone switch on so that in case of exigency they may be

called for. It has been further asked to prepare a daily list of staff on duty along with their mobile number and the same be provided to the District Magistrate and Superintendent of Police in order to avoid inconvenience of the staff reporting the duty.

6. Registrar General has also sent a letter to the Chief Secretary, Government of Bihar, Patna, for compliance of the order of Hon'ble Supreme Court passed in IA no.46086/2020 dated 23/3/2020.

7. Today, Registrar General has also issued a notice informing all the officers and staff of the Court that those who are on duty as per roster arrangement must carry their official Identity Card while coming to the office and the same must be produced before the Police Administration, if so asked for.

8. On complaints at the end of the officers and the staff of the High Court, Registrar General has also issued a letter to the District Magistrate and the Senior Superintendent of Police, Patna, to see that the officers and staff of the Patna High Court may not face any inconvenience while coming office, if they produce their ID Card. It has also been conveyed that preparation of list of roster arrangement from tomorrow upto 31/3/2020 department-wise is in process and the same will be forwarded positively by tomorrow.

9. Members of the Core Committee have inspected in and around the campus of the Patna High Court. The cleaning and sanitization work was found satisfactory. In course of inspection two crows were reported to be dead today and they were taken away the Medical Team of the Animal Husbandry Department.

10. Members of the Core Committee in the light of the direction of the learned Registrar General has also asked all the Sections/Departments of the High Court to submit a roster arrangement of the staff (Skeleton staff) from tomorrow upto 31st March, 2020 with details of their name and contact number.

The instant report is being submitted for kind perusal and needful.